

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2798/2002

New Delhi this the 19th day of December, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Anand Sahani,
S/o Sh. Ramgulam,
R/o WZ-92, Todapur,
New Delhi-12. Applicant

(through Sh. A.K. Jha, Advocate)

Versus

1. Union of India through
General Secretary,
Ministry of Agriculture Food & Supplied
Govt. of India, New Delhi-1.
2. The General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-8.
3. The General Secretary,
Ministry of Agriculture,
Dept. of Animal Husbandry & Dairying,
Krishi Bhawan, New Delhi-1.

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Learned counsel for applicant submits that the applicant has sent a representation to the respondents by registered post AD on 22.11.2002 for supply of copies of the certified Standing Orders referred to in the impugned order dated 5.1.2002 at Annexure-C and that till now there is no response from the respondents. He also submits that the applicant has submitted a representation/appeal dated 31.8.2002 (Annexure-D) against the alleged illegal impugned order dated 5.1.2002 (Annexure-C) which has not been disposed of by the respondents till now. He further submits that this OA can be disposed of at the admission stage





itself with direction to the respondents to dispose of the said representation within a particular time frame to be fixed by the Court and with liberty to approach the Tribunal again in fresh original proceedings if any grievance further survives.

2. After hearing the learned counsel for applicant and on a perusal of the material papers and documents placed on record, OA is being disposed of at the admission stage itself with the following directions:-

(i) Respondents are directed to examine the representation dated 31.8.2002 (Annexure-D) on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this order.

(ii) In case any grievance survives further, applicant is granted liberty to approach this Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.



(5)

(iii) Registry is directed to send a copy
of the OA alongwith a copy of this
order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

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